

9th NATIONAL
MOOT COURT
- COMPETITION -

23rd & 24th February, 2019



GEETA INSTITUTE OF LAW

Karhans, G.T. Road, N.H.1, Samalkha, Panipat- 132101 Haryana

Email Id: moot2019@geeta.edu.in For Enquiry: 99964-59683

Website: www.geetalawcollege.in

In Association with

MyLegalStudio

Online Law Tutor



INVITATION

“9th National Moot Court Competition” 2019

Geeta Institute of Law, as a part of its endeavors of providing and facilitating its support to the student community of the Country takes immense pleasure in announcing the 9th Edition of its National Moot Court Competition, 2019. The event shall be held on 23rd & 24th February, 2019.

The previous editions of National Moot Court Competition have proved to be an enriching experience for the participants owing to its unconventional and challenging moot propositions and high standards of judging.

The discipline and transparency with which this competition is conducted has contributed in its previous successful chapters leading to an increased participation from year to year since its inception.

We look forward to receiving a positive response from your institution. Kindly confirm your participation via provisional registration by 1st January, 2019.

In case of any queries regarding the competition, you may write to us at moot2019@geeta.edu.in

Warm Regards,
Moot Court Society,
Geeta Institute of Law
Email: moot2019@geeta.edu.in



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WELCOME TO PANIPAT

Panipat founded by Pandavas, is a historical city of three famous battles fought between Ibrahim Lodi and Babar in 1526, second between Akbar and Hum Chander Vikramaditya (a Hindu King of North India), 1556 and third between an Afghan, Ahmadshah Abdali and Marathas. So, a monument, Kala Amb, which is live spectator of these battles, is worth watching. Hemu Samadhi Sthal at village Santhapur is additional evidence of its authenticity. Panipat is also recognized as an important Industrial town throughout the world for its textile, carpets and export business of about Rs. 20 crore per day. Indian pickles 'Pachranga' also has international recognition. The changing scenario of world opportunity and development is manifested by the presence of public sector projects as IOCL Refinery, National Fertilizers Limited and Thermal Power Plant in the city outskirts.

ABOUT US

Geeta Institute of Law is one of the parts and parcel of the dream of Late Sh. Khushi Ram, the founder member of K.R. Education Society around 18 years ago. Today it has emerged with a galaxy of twelve institutes under a banner of Geeta Group of Institutions. GGI is emerging as a recognized group constituting of high level institutes with about 5000 students in its roll. It provides quality education to the young minds and to inculcate in them skills, moral and cultural values.

Geeta Institute of Law, is affiliated to Kurukshetra University and approved by Bar Council of India and is imparting top class legal education since 2006. It offers courses of B.A.LL.B & B.B.A.L.L.B. (5 yrs integrated course), LL.B. (3 yrs course) and L.L.M(2 yrs course). It aims to nurture finest legal professionals catering to the requirements of the era of globalization and chisel out raw teenagers into matured professionals.

The 9th National Moot Court Competition is being organized by Geeta Institute of Law under the auspicious support of Geeta Group Of Institutions which promises to provide an experience par excellence.

ABOUT MY LEGAL STUDIO

"My Legal Studio", is an online education portal in the field of law. My Legal Studio is run by G.S. Educational Foundation, Panipat. Founders of G.S. Educational Foundation are in the field of legal, technical, management and school education for last 35 years with a strength of more than 8000 students and 800 faculty and staff.

My Legal Studio believes in supplementing theoretical learning with practical knowledge and skills. It is aimed to empower students, young lawyers with essential practical skills involved in the field of law.

SPECIAL ISSUE

www.indiatoday.in

JUNE 4, 2018 ₹60

INDIA TODAY

**GEETA INSTITUTE OF
LAW RANKED**

**"35th" AMONG TOP LAW
SCHOOLS IN INDIA BY
INDIA TODAY IN ITS
SPECIAL EDITION OF
JUNE 2018.**

THE
BEST
COLLEGES
OF
INDIA

THE ALL-NEW
COMPREHENSIVE
INDIA TODAY-MDRA
SURVEY WITH
NEW STREAMS



GIL 9th National Moot Court Competition, 2019

Glimpses of GIL, 2018



GIL Won National Moot Court Competition 2018 held at University of Kashmir



GIL Won National Moot Court Competition 2018 held at Amity University, Noida



Hon'ble Mr. (J.) Mukundakam Sharma Judge (Retd.) Supreme Court of India Delivered a Lecture on 26 Oct. 2018



The theme of the lecture was " Our vision & goal of the Constitution : Have we archived"



GIL Internship fair was organized on 20th October, 2018 under the theme "PRASHIKSHAN"



Various NGOs, Law Firms, Advocates & AOR attended the same.

GLIMPSES OF PREVIOUS MOOT COURTS AT GIL



Winner 6th Moot Court Competition 2016
AMITY LAW SCHOOL, DELHI



Runners up 6th Moot Court Competition 2016
DELHI METROPOLITAN EDUCATION, GGSIPU



Winner of 7th Moot Court Competition 2017
NATIONAL UNIVERSITY OF STUDY AND RESEARCH IN LAW, RANCHI



Runners up 7th Moot Court Competition 2017
CHRIST UNIVERSITY, BANGLORE



Winners 8th Moot Court Competition 2018
NATIONAL UNIVERSITY OF STUDY AND RESEARCH IN LAW, RANCHI



Runners up 8th Moot Court Competition 2018
DELHI METROPOLITAN EDUCATION, IPU DELHI

SCHEDULE

“9th National Moot Court Competition” 2019

Sr. No	Date	Deadline
1	1st January, 2019	Deadline for Provisional Registration Note :- For provisional registration, an email stating the institution's name, email id & concerned person's phone number shall be sent to moot2019@geeta.edu.in
2	9th January, 2019	Deadline for Registration (Soft Copy) (Along with DD Drawn in favor of Geeta Institute of Law payable at Panipat For Rs. 5000/-)
3	16th January, 2019	Deadline for Registration (Hard Copy) (Along with DD For Rs. 5000/-)
4	16th January, 2019	Deadline for seeking clarification to moot problem
5	18th January, 2019	Release of clarification(If Any)
6	1st February, 2019	Deadline for Memorial Submission (Soft Copy)
7	8th February, 2019	Deadline for Memorial Submission (Hard Copy)
8	23rd – 24th February, 2019	Oral Rounds
9	23rd February, 2019 (Morning)	Registration & Memorial Exchange
10	23rd February, 2019	Researcher's Test
11	23rd February, 2019	Preliminary Round I & Preliminary II Round,
12	24th February, 2019	Quarter Finals, Semi Finals & Final Round
13	24th February, 2019	Valedictory and Prize Distribution

RULES AND REGULATIONS

1. GENERAL INFORMATION

1.1. Date and Venue:

9th National Moot Court Competition shall be held on
23rd – 24th February, 2019 at Geeta Institute of Law

Postal Address:

Dean,

Geeta Institute of Law, Karhans, G T Road, Samalkha,
Panipat - 132101. Haryana, India

Email: moot2019@geeta.edu.in, deangil@geeta.edu.in

Website: www.geetalawcollege.in

Contact: 9996459683, 9996033743 (Reception)

1.2. Eligibility:

The Competition is open for bonafide students pursuing 5 Year and 3 Years LL.B. Course.

1.3. Language:

The language for the Competition shall be English only.

1.4. Team Composition:

Each team shall consist of three members (two speakers and one researcher).

The researcher will only be allowed to argue instead of a speaker, with prior permission of the Dean - Geeta Institute of Law.

1.5. Clarifications

Clarifications to the Moot Proposition may be sought by sending an e-mail to moot2019@geeta.edu.in on or before 16th January, 2019. Clarifications send after this date shall not be entertained.

1.6. The Oral rounds shall comprise of:

- (i) Preliminary Round (Two)
- (ii) Quarter – Final Round
- (iii) Semi – Final Round
- (iv) Final Round

1.7. Accommodation:

The participants would be provided accommodation at the premises of the Institute/any other suitable premises during the competition. Please note that separate accommodation will be provided for girls and boys.

Note: Rs 1500/- for every additional member (Only Faculty) accompanying the teams. We will allow any additional Member (Only Faculty) for accommodation after getting the recommendation letter from the Dean/HOD of the concerned Institute.

1.8. Transportation:

Regular bus trips from the Campus would be scheduled by the Institute during the Moot Court Competition.

1.9. Dress Code:

The participants shall be in Formals inside the Court Room.

For Female(s):

White Salwar and Kurta along with Black Blazer and Black Shoes **OR** White Shirt and Black Trouser along with Black Tie, Black Blazer and Black Shoes.

For Male (s):

White Shirt and Black Trouser along with Black Tie, Black Blazer and Black Shoes.

2. REGISTRATION PROCESS:

2.1. Registration:

- (I) The teams should provisionally register through e-mail by sending a mail to moot2019@geeta.edu.in (with subject "Provisional Registration for 9th National Moot Court Competition, 2019") by 1st January, 2019. Please mention your name, college name, contact details in provisional registration.
- (II) The soft copy of the registration form along with the demand draft/NEFT Details of Rs. 5000/- on or before 9th January, 2019 drawn in the name of "Geeta Institute of Law", payable at Panipat by sending a mail to moot2019@geeta.edu.in

- (III) The hard copy of the Registration forms and demand draft shall be posted to the below mentioned address on or before 16th January, 2019.
- (IV) The hard copy of Registration forms and demand draft shall be posted to:

Dean,
Geeta Institute of Law, Karhans, G T Road, Samalkha,
Panipat – 132101, Haryana, India
Contact: 9996459683.
- (V) No change in the names of the participants shall be permitted unless the same has been communicated to the Organizers of the moot court a week prior to the event.
- (VI) No certificates shall be provided until the completion of the Competition. The same shall be provided only after the Valedictory Ceremony on 24th Feb. 2019.
- (VII) Each Team will be allotted a code after the Hard copy of Registration form and DD/Payment have been received by Geeta Institute of Law.

2.2. Registration Fee:

Rs 5000/-for each participating team consisting of 3 members.
(With decent accommodation)

Mode of Payment

The mode of payment shall be Demand Draft/ NEFT/RTGS/IMPS transaction.

For Demand Draft-

The Demand Draft shall be drawn in the favor of "Geeta Institute of Law" payable at Panipat.

Bank Account Detail for NEFT/RTGS/IMPS Transaction:

Name- "Geeta Institute of Law"

Bank: YES BANK LTD.

Branch: Ground Floor, 81-82, New Anaj Mandi, Samalkha-132101, Haryana

Account Number: 017494600000077

IFSC Code: YESB0000174

3. MEMORIALS RULES

The following requirements for memorials must be strictly followed.

3.1. General Rules:

- A. Each team must prepare memorials for both sides.
- B. Once the memorials have been submitted, no revision, supplements or additions will be allowed.
- C. One advance soft copy in PDF format must reach the organizers latest by 1st February, 2019 on moot2019@geeta.edu.in
- D. 12 hard copies (6 copies from each side) of the memorials should reach the organizers latest by 8th February, 2019 at the aforementioned address.
- E. Identity of the Institution should not be revealed anywhere in the memorial as well as in any Annexure. Violation of this provision will result in penalty including disqualification. The Organizer's decision shall be final in this regard.
- F. No Difference between Soft Copy and Hard Copy of Written Submission: The hard copy of written submission must be exact replica of the soft copy submitted with the Organizers. Any difference in the same will result in non evaluation the memorial / disqualification from the Competition.

Note: Memorials submitted after 8th February, 2019 shall not be considered for evaluation.

3.2. Format of Memorials:

- A. Written submissions shall be printed on white standard A4 size paper. The memorial shall not exceed 30 typed A4 size pages.
- B. The font and size of the text used in all parts of the written submissions (except the covers) shall be in Times New Roman, size 12, line spacing 1.5 & headings 14. The font of the footnotes shall be in Times New Roman, size 10.
- C. Memorials should have one inch margin on all sides of each page.
- D. The Colour of the cover page must be **Blue** in case of Appellant/Petitioner and **Red** in case of Respondent.
- E. Body of Memorial shall include:
 - (I) The Cover Page: The cover page shall contain the case title, side of the written submission, year of competition, and team Code on top right corner;
 - (II) Table of Contents
 - (III) List of Abbreviations
 - (IV) Index of Authorities
 - (v) Statement of Jurisdiction
 - (vi) Statement of Facts
 - (VII) Statement of Issues
 - (VIII) Summary of Arguments
 - (IX) Arguments advanced/detailed arguments.

- (X) Prayer
- (XI) Compendium, if any
- (XII) Exhibits (Optional)
- F. Memorials should be in spiral binding.
- G. Pages should be numbered at the bottom middle.
- H. The memorial shall not contain any photographs/ sketches.

3.3. Criteria for Memorial Evaluation:

The evaluation will be done on the following parameters:

- A. Knowledge of Facts and Law: 25 marks
- B. Extent and Use of research: 25 marks
- C. Proper and Articulate Analysis: 20 marks
- D. Clarity and Organization: 10 marks
- E. Correct Format and Citation: 10 marks
- F. Grammar and Language: 10 Marks

Note: All memorials received within time schedule will be evaluated by the Memorial Evaluation Committee (MEC) to be constituted by the Convener of the Moot Court Competition and Dean, Geeta Institute of Law.

4. GENERAL RULES FOR ORAL ROUNDS

4.1. General Procedure:

- A. The Researcher needs to be present with the speakers during all the rounds.
- B. The Researcher shall not be permitted to address the Court during the Oral Rounds. The Researcher may however, be permitted to pass notes to the Speakers at the discretion of the Judges. Such notes shall be passed through the court clerks present in the court room.
- C. The use of mobile phones, laptops, or any other electronic gadget is strictly prohibited during the Oral Rounds, subject to the discretion of the judges.
- D. Participants may use their own bare acts, print outs and commentaries provided that anonymity is not violated during the Rounds.
- E. The decision of the Judges as to the marks allotted to each team shall be final and binding.
- F. The Competition shall consist of the following rounds:
 - (i) Preliminary Rounds (Two);
 - (ii) Quarter-finals;
 - (iii) Semi-finals;
 - (iv) Final.

4.2. Preliminary Round

- A. Registration, Orientation and Draw of Lots will be held on 23rd February, 2019, and the teams are requested that in all probability to kindly report latest by 8:00 am in the Venue. Moot Court Society (MCS) retains the right to choose if the team is not present during registration.
- B. Preliminary rounds will be held on 23rd February, 2019.
- C. Every team shall argue twice in the Preliminary Rounds, once for the Appellant/Petitioner and once for the Respondent/Defense
- D. No two teams shall face each other more than once in the Preliminary Rounds. However, such team may face each other in the Quarter Finals/Semi Finals/Final Rounds, subject to their qualification.
- E. Speaker 1 and Speaker 2 to remain the same throughout the competition.
- F. Top eight teams shall qualify to the quarterfinal rounds. The qualification to the Quarter finals will be based on:
 - i. On the basis of Total Aggregate Score in the preliminary rounds (Both Rounds).
 - a. The top eight teams with higher aggregate score in both preliminary rounds will qualify for the quarterfinal rounds.
 - b. The aggregate score of a team shall be computed as the total of - Oral Score of Speaker 1; and Oral Score of Speaker 2 in both Preliminary Rounds.
 - ii. In case of a tie in score, team with more number of wins in preliminary rounds will qualify for the quarter finals.
 - iii. Further, in case of a tie in score as well as in number of wins, memorial marks of two teams will be considered.
 - iv. In the exceptional case of a tie in all of the above the qualification of team will be based on draw of lots / by toss of coin.
- G. The Best Speaker (male) and the Best Speaker (Female) Award will be awarded on the basis of the scores awarded to the individual Speakers in the Preliminary Rounds. Individual Aggregate Score shall be determined as the sum of the following:
 - a) Score of Speaker in Preliminary Round I;
 - b) Score of Speaker in Preliminary Round II.
- H. Teams will be provided with their opponent team's memorials after the conclusion of draw of lots.
- I. Return of the other side's memorial immediately after the preliminary round to the Court-clerks is compulsory.

4.3. Quarter Final Round:

- A. Quarter Final Round shall also take place on 24th February, 2019.

- B. The teams will be provided their opponent's memorial after the declaration of preliminary results and the draw of lots for the Quarter Final Round.
- C. Quarter Final Round shall be knockout round.
- D. The Winners of the Quarter-final shall advance to the Semi-finals.

4.4. Semi Final Round

- A. The Semi Final Round shall be held on 24th February, 2019.
- B. Semi Final Round shall be knockout round.

4.5. Final Round

- A. The Final Round shall be held on 24th February, 2019.
- B. Final Round shall be knockout round.

4.6. Time Scheme for Oral Rounds

At the commencement of each session the team shall notify the Court Clerk as to the division of time between the 2 speakers (including rebuttal/sur-rebuttal) 10 minutes prior to the commencement of the Rounds.

A. Preliminary Rounds and Quarter Final Rounds

Each side shall get a maximum time of 30 minutes to present their arguments of which no Speaker shall be permitted to address the Court for more than 18 minutes. The time limit is inclusive of the time for Rebuttal or Sur-rebuttal respectively.

The maximum time for Rebuttal is 2 minutes and the maximum time for Sur-rebuttal is 1 minute.

Each speaker is required to speak for a minimum of 12 minutes exclusive of time taken for Rebuttals and Sur-rebuttals.

B. Semi Final Rounds

Each side shall get a maximum time of 45 minutes to present their arguments of which no Speaker shall be permitted to address the Court for more than 25 minutes. The time limit is inclusive of the time for Rebuttal or Sur-rebuttal respectively.

The maximum time for Rebuttal is 5 minutes and the maximum time for Sur-rebuttal is 2 minutes.

Each speaker is required to speak for a minimum of 20 minutes exclusive of time taken for Rebuttals and Sur-rebuttals

C. Final Round

The maximum time for arguments per side shall be the same as in the Semi-finals.
The Winner of the Final Round shall be declared the Winner of the Competition.

4.7. Anonymity

- A. Student Counsel may introduce him/herself to the court in the usual manner and may also state their names. However, the name of the institution shall not be indicated to the judges at any time.
- B. Further all team members shall refrain from identifying a team's college at any time and in any manner, including, but not limited to, wearing any identifying items (such as college clothing, ties, patches, or pins) or carrying identifying material (such as books with a college logo or college seal etc.)

4.8. Marking Criteria For Oral Rounds

Maximum scores for the court rounds will be 100 marks per speaker. The court rounds will be judged on the following parameters:

- (i) Knowledge of Facts and law: 20 marks
- (ii) Application of law to Facts: 15 marks
- (iii) Extent and Use of Research : 15 marks
- (iv) Ingenuity and Ability to Answers questions: 10 marks
- (v) Grammar, Style, Poise, Court Etiquettes and Demeanor: 10 marks
- (vi) Proper and Articulate Analysis: 10 marks
- (vii) Time Management: 10 marks
- (viii) Clarity and Organization: 10 marks

4.9. Scouting

- (I) Teams will not be allowed to observe/sit the oral round of any other team till the time the team is declared to have advanced to the next round. Scouting is strictly prohibited. Scouting by any of the teams will result in disqualification.
- (II) Any team can file a written complaint with the Organizers, regarding a case of scouting. The decision of the Organizers will be final.
- (III) The researchers shall sit with the speakers at the time of the oral round and shall not attend the court sessions of any other team participating in the competition.

5. RESEARCHER'S TEST

The Researcher's Test shall be conducted on 23rd February, 2019.

- A. In a team consisting of three members, the member designated as Researcher shall take part in the test.
- B. Participants are requested to write only the Team Code on the question paper.
- C. The Researcher's Test shall be objective as well as subjective with the questions based on the applicable law, precedents and facts pertaining to the Moot Problem.
- D. The duration of the Researcher's Test shall be 30 minutes.
- E. The use of mobile phones, laptops, or any other electronic gadgets/written material is strictly prohibited during the Researcher Test.
- F. Score of the Researcher's Test shall be computed as the total Score in Researcher's Test.
- G. The Winner of the Test shall be determined on the basis of highest score attained.

NOTE: The Speakers of any team will not be allowed to sit in the Researcher Test in any case.

6. AWARDS

Winning Team:

- a. Winner Trophy Award
- b. Cash Prize of Rs. 21000/-

Runner up Team Award

- a. Runner up Trophy Award
- b. Cash Prize of Rs. 11000/-

Teams qualifying for Semi-finals

Each Team member shall be awarded with a trophy as a token of appreciation.

Best Memorial Award

Rs. 2100/- with trophy

Second Best Memorial Award

Rs. 1500/- with trophy

Best Speaker (Male) Award

Rs. 2100/- with trophy

Best Speaker (Female) Award

Rs. 2100/- with trophy

Best Researcher Award

Rs. 2100/- with trophy

* All the Participants will get participation certificates post the Valedictory Ceremony.

7. MISCELLANEOUS

7.1. General Etiquette:

- A. The participants are expected to behave in a dignified manner and not to cause any unnecessary inconvenience to the organizers. Distance to the Judges during the Moot Court Competition is to be maintained within and outside the Court room.
- B. The Organizers reserve the right to take appropriate action for any unethical, unprofessional and immoral conduct.

7.2. Interpretation of the Rules:

- A. The Organizer's decision as regards the interpretation of rules or any other matter related to the competition will be final.
- B. If there is any situation, which is not contemplated in the rules, the Organizer's decision on the same shall be final.
- C. The Organizer's reserve the right to vary, alter, modify, or repeal any of the above rules if so required and as they may deem appropriate at anytime during the competition.
- D. Any dispute arising in the moot court rooms during the rounds would be at the discretion of the presiding officer of the respective court room.
- E. In any kind of conflict, the decision of the Dean, Geeta Institute of Law, Panipat would be final.

8. QUERIES AND CLARIFICATIONS

In case of any questions / clarification regarding the competition, feel free to Contact with us:

Competition E-mail	moot2019@geeta.edu.in
Competition Mobile No	9996459683
For Moot Problem Clarification - Mr. Shubham Mehta	9996315200

Moot Faculty Coordinator:

Name	Contact Details
Ms Nishtha Chuguh	moot2019@geeta.edu.in
Ms Tanvi Pruthi	9996459683

Student Convenors for the Moot Court Competition

Name	Contact Details
Rashi	9034299256
Richa	7206311235
Mohit Kaushik	9999244861
Surbhi Agrawal	9467001695
Shanu Sharma	9784758155

